

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.518 of 2004.

Allahabad this the 19th day of May 2004.

Hon^{ble} Mr. Justice S.R. Singh, Vice-Chairman.

Hon^{ble} Mr. S.K. Hajra, Member-A.

1. Surjit Chatterji son of late M.K. Chatterji,
Resident of 22 M.K.G. Kanpur Nagar, Ticket No.7680/L
2. T.N. Tiwari son of Shri M.N. Tiwari,
Resident of 121/3 Site No.1, Kidwai Nagar.
Kanpur Nagar, Ticket No.7684/L.
3. Pawan Kumar Goel son of Shri S.P. Goel,
Resident of 1/3, H.A.L. Colony, Rama Devi Chauraha,
G.T. Road, Kanpur Nagar Ticket No.7681/L
4. Manoj Kumar son of Shri Kishore Singh,
Resident of 466 Kazilhara Lal Bungla,
Kanpur Nagar, Ticket No.7682/L.
5. Mahendra Pal Singh son of Shri Krishna Kumar Singh,
117/K 30, Sarvodaya Nagar, Post Kaka Dev,
Kanpur Nagar, Ticket No.7840/L.

.....Applicants.

(By Advocate : Sri Pawan Kishore)

Versus.

1. Union of India through Defence Secretary,
New Delhi.
2. Additional Director General (O.P.F)
Head Quarter, G.T. Road, Kanpur.
3. General Manager, Ordinance Parachute Factory,
Kanpur.
4. Director General (O.P.F) Board,
10A, Khudi Ram Baga Road, Kolkata.

.....Respondents.

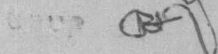
(By Advocate : Sri R.C. Joshi)

O_R_D_E_R_

(By Hon^{ble} Mr. Justice S.R. Singh, V.C.)

Heard counsel for the parties and perused the 2 pleadings.

2. The applicants herein have instituted this O.A.
for issuance of a direction to the 2nd respondent to
consider and decide their representation dated 31.03.2004



coupled with a direction not to make any promotion to the post of Charge-man Grade II on the basis of seniority list dated ^{2 2004} 24.03.2003 without considering the objections/representation dated 31.03.2004.

* Connected Vice
Order dated
05-8-04
VC 1378

3. Having heard ² counsel for the parties, we dispose of the O.A. at the admission stage itself with a direction to the 2nd respondent to consider and dispose of the ~~re~~ objections/representation dated 31.03.2004 by means of a reasoned and speaking order to be passed as early as possible preferably within a period of 02 months from the date of receipt of copy of this order.

4. The O.A. is disposed of accordingly.

Sumit Kumar
Member-A.

VC
Vice-Chairman.

Manish/-